



2026:AHC:19970

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1544 of 2026

Ram Lal And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arvind Kumar Shukla, Rita Shukla
Counsel for Respondent(s)	: C.S.C., Pradeep Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard Sri Arvind Kumar Shukla, learned counsel for the petitioners, learned Standing Counsel for respondent Nos.1 to 3 and Sri Pradeep Singh, learned counsel for respondent No.4.

2. The petitioners have preferred the present petition with the following prayers:-

i) Issue a writ, order or direction in the nature of mandamus directing the respondents to correct the entry over the plot old number 1771 new number 776 area 5 Bigha, 2 Biswa, 12 Dhoor situated at village Inargaon, Taluka Koadh, Tehsil Gyanpur District Sant Ravidas Nagar (Bhadohi) in pursuance of judgment and decree dated 10.5.1985 passed by the court below.

3. It is argued by learned counsel for the petitioners that in the Civil Suit being Suit No.59 of 1983, filed by the father of the petitioner Nos.1 & 2 and husband of the petitioner No.3 which was decreed in his favour by the Munsif, Bhadohi Gyanpur District Varanasi vide judgement and decree dated 10.05.1985. It is argued that the revenue authorities are duty bound in view of the provisions of Section 31 of U.P. Land Revenue Code, 2006 as well as sub Rule 2 of Rule 27 of U.P. Land Revenue Code Rules, 2016 to maintain the revenue records of each village but in the present case, in spite of the decree passed in favour of the father of the petitioner Nos.1 & 2 and husband of the petitioner No.3, till date names of the petitioners

have not been entered in the revenue records as per judgement and decree dated 10.05.1985.

4. When a query was raised by this Court that whether any such application has been filed by the petitioners or not before the revenue authorities, Sri Pradeep Singh, learned counsel for the respondent No.4 placed reliance upon paragraph 17 of the writ petition which reads as follows:-

17. That the petitioners are rustic persons having no legal knowledge as such they have not filed any application for recording their names before the Revenue Court earlier only they filed application before Tehsildar for recording their names which was not entertained due to reason that there was wrong entries of Talab in the revenue records.

5. From perusal of the aforesaid, it is clear that no such application has been filed by the petitioners for entering their names in the revenue records as per judgement and decree dated 10.05.1985.

6. In this view of the matter, no such relief could be granted to the petitioners as sought for, the writ petition is dismissed.

(Prakash Padia,J.)

January 29, 2026
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